

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 240 OF 2016

Dated: 4th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Sasan Power Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Ganesh Umapathy
Mr. K.K. Agrawal (Rep.) for R-2

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-7, 8 & 9

Mr. Alok Shankar for R-10

ORDER

Admit. Issue notice. Mr. G. Umapathy takes notice on behalf of Respondent No.2; Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 7, 8 & 9 and Mr. Alok Shankar takes notice on behalf of Respondent No.10 and they seek four weeks time to file reply. They may file the same on or before 02.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.02.2017 after serving copy on the other side.

List the matter on **07.03.2017.**

**(I.J. Kapoor)
Technical Member
ts/vt**

**(Justice Ranjana P. Desai)
Chairperson**